

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram :

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

Petition No.106/2006

In the matter of

Final tariff of Unit-I (500 MW) for the period 15.8.2005 to 31.3.2006 and Units I & II (Combined) for the period 1.4.2006 to 31.3.2009 of Rihand STPS Stage II.

And in the matter of

National Thermal Power Corporation Ltd.

.... **Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd, Lucknow
2. Jaipur Vidyut Vitran Nigam Ltd, Jaipur
3. Ajmer Vidyut Vitran Nigam Ltd, Ajmer
4. Jodhpur Vidyut Vitran Nigam Ltd, Jodhpur
5. Delhi Transco Ltd., New Delhi
6. Haryana Power Generation Co. Ltd., Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Department, Govt. of J&K, Jammu
10. Power Department, Chandigarh Administration, Chandigarh
11. Uttaranchal Power Corporation Ltd., Dehradun

.... **Respondents**

Petition No.140/2005

In the matter of

Determination of tariff for Ramagundam Super Thermal Power Station, Stage-III for the period 25.3.2005 to 31.3.2009

And in the matter of

National Thermal Power Corporation Ltd.

....**Petitioner**

Vs

1. Transmission Corporation of Andhra Pradesh, Hyderabad
2. AP Eastern Power Distribution Co. Ltd., Visakhapatnam
3. AP Southern Power Distribution Co. Ltd., Tirupathi
4. AP Northern Power Distribution Co. Ltd., Warrangal
5. AP Central Power Distribution Co. Ltd., Hyderabad

6. Tamil Nadu Electricity Board, Chennai
7. Karnataka Power Transmission Corporation, Bangalore
8. Bangalore Electricity Supply Co. Ltd., Bangalore
9. Mangalore Electricity Supply Co. Ltd., Mangalore
10. Chamundeswari Electricity Supply Co. Ltd., Mysore
11. Gulbarga Electricity Supply Co. Ltd., Gulbarga
12. Hubli Electricity Supply Co. Ltd., Hubli
13. Kerala State Electricity Board, Thiruvananthapuram
14. Electricity Department, Govt. of Pondicherry, Pondicherry ... **Respondents**

Petition No.179/2004

In the matter of

Petition for approval of tariff for power supplied from Talcher STPS Stage-II (4x500 MW) for the period 1.4.2004 to 31.3.2009.

And in the matter of

National Thermal Power Corporation Ltd.

...**Petitioner**

Vs

1. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
2. Tamil Nadu State Electricity Board, Chennai
3. Karnataka Power Transmission Corporation Ltd., Bangalore
4. Kerala State Electricity Board, Trivandrum
5. Electricity Department, Govt. of Pondicherry, Pondicherry ...**Respondents**

The following were present:

1. Shri M.G.Ramachandran, Advocate, NTPC
2. Shri S.N.Goel, NTPC
3. Shri Manoj Saxena, NTPC
4. Shri S.K.Sharma, NTPC
5. Shri S.D.Jha, NTPC
6. Shri S.K.Samui, NTPC
7. Shri S.K.Jain, NTPC
8. Shri Ramesh Narayanan, BSES
9. Shri J.Singh, BSES
10. Shri P.J.Jani, GUVNL
11. Shri T.P.S.Bawa, OSD, PSEB
12. Shri V.K.Gupta, Consultant, PSEB
13. Shri T.K.Srivastava, UPPCL
14. Shri S.Sawmyanarayanan, TNEB

ORDER
(DATE OF HEARING: 22.5.2007)

Heard Shri M.G. Ramachandran, Advocate for the petitioner and the representatives of the respondents present.

2. The petitioner is directed to furnish the following information:

Petition No.106/2006

- (i) Details of phasing of equity deployed during construction period (Quarter-wise);
- (ii) Detailed break up of capitalized liabilities to the tune of Rs.135.73 crore as on the date of commercial operation of the generating station;
- (iii) Details of expenditure of Rs.5.92 crore under the head of “other station OH” in IEDC.
- (iv) Details of LC charges, if capitalized on the date of commercial operation of Unit-I (15.8.2005) and that considered for Unit-II on its date of commercial operation (1.4.2006);
- (v) Details of equity deployment as per Form -16; and
- (vi) Confirmation that KV-II and IOB loans are for the purpose of working capital.

Petition No. 140/2005

- (i) Details as required in column 4 (“whether awarded through ICB/DCB ...”) and column 5 “No. of bids” of Form-5D of the petition against the indicated packages, and in case of one bidder in respect of any package, reasons for going ahead with the procurement and erection of the package and efforts/negotiations made by the petitioner to reduce the bid price;
- (ii) Detailed break up of capitalized liabilities to the tune of Rs.108.17 crore;
- (iii) Details of “total station overheads” to the tune of Rs. 5.71 crore booked in IEDC;
- (iv) Explanation for the term “rebate on infirm power” booked in IED;
- (v) Details of landed price and GCV of HFO prevailing for three months preceding the date of commercial operation; and
- (vi) Reconciliation of FERV since capitalization of FERV as on 25.3.2005 is shown in Form 5B Rs. 4.85 crore, as per details of assets given at page 131 of the petition but ERV on Euro Bonds as on 25.3.2005 works out to (-) 486.04 lakh based on drawl details and exchange rate furnished and which conforms to ERV amount

shown in balance sheet in Schedule 7 Rs. (48538384) on Euro Bonds as on 25.3.2005.

Petition No. 179/2004

- (i) Details of phasing of equity deployed during construction period. (Quarter-wise);
- (ii) Detailed break up of capitalized liabilities to the tune of Rs. 585.22 crore as on the date of commercial operation of the generating station;
- (iii) Details of expenditure of Rs. 17.40 crore under the head of “other station OH” in IEDC;
- (iv) Details of LC charges, if capitalized on date of commercial operation of Unit-I (1.8.2003), Unit-II (1.3.2004) and Unit –III (1.12.2004), respectively and that considered for Unit-IV on its date of commercial operation (1.8.2005);
- (v) Details of gross block and CWIP on cash basis as on 1.8.2003 and 1.3.2004 and liabilities on accrual basis on these dates in gross block as per books of accounts.

(vi) Confirmation of correct figure of gross block on cash basis on 1.4.2005; and

(vii) Basis (Ratio) of allocation of IDC on the date of commercial operation of the respective unit (amount capitalized, amount charged to revenue and amount carried in CWIP).

3. The information above shall be furnished latest by 8.6.2007 duly supported by affidavit, with a copy to the respondents. Subject to this, order is reserved.

Sd-/
(R. KRISHNAMOORTHY)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 22nd May 2007